

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 8182/2024

[Arising out of impugned final judgment and order dated 30-05-2024 in CRMWP No. 11304/2021 passed by the High Court of Judicature at Allahabad]

SURESH KUMAR AGARWAL & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 14-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Mr. Jay Veer Yadav, Adv.
Mr. Suraj Prakash Singh, Adv.
Ms. Sneha Chandna, Adv.
Mr. Abhinav Yash Pandey, Adv.

For Respondent(s): Ms. Sakshi Kakkar, AOR
Ms. Sakshi Dubey, Adv.

Mr. S. Nagamuthu, Sr. Adv.
Mr. Anish R. Shah, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The interim order dated 25th June, 2024 shall continue to operate till the final disposal of this Appeal. The benefit of the interim relief will apply only to the present appellants.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)